

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.21
C.A. (CAA) No.21/BB/2024

IN THE MATTER OF:

M/s. Yahoo Software Development India Pvt. Ltd. ... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on 10.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri R. Inbaraju

ORDER

1. Heard the learned Counsel for the Petitioner.
2. It is noticed that list of Equity Shareholders has not been filed by the Petitioner in the 02nd Set of Petition. Therefore, the Ld. Counsel for the Petitioner is directed to file the same, within a period of one week.
3. List the matter on **09.08.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)